

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 2141
TO BE ANSWERED ON 29th JULY, 2022**

FAKE/SPURIOUS DRUGS

**2141: SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:
SHRI LAVU SRI KRISHNA DEVARAYALU:
SHRI RAVI KISHAN:
SHRI RAVINDRA KUSHWAHA:
SHRI PRATAPRAO JADHAV:
SHRI SUDHEER GUPTA:
SHRI SHRIRANG APPA BARNE:
SHRI SANJAY SADASHIVRAO MANDLIK:
SHRI BIDYUT BARAN MAHATO:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government is aware of the fact that the business of fake/spurious drugs is spreading throughout the market in the country without any intervention and if so, the details thereof;
- (b) whether there is a network of manufacturing and sale of spurious drugs/medicines in various parts of the country;
- (c) if so, the details thereof and the action taken by the Government to check the same;
- (d) whether the non-existence of manufacturing plant(s) of pharma companies could be one of the reasons for spread of spurious drug and its manufacturing across the country;
- (e) whether the Government has received any complaints regarding the sale of spurious medicines across the country; and
- (f) if so, the details thereof and the action taken by the Government to check the same?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(DR. BHARATI PRAVIN PAWAR)**

(a) to (f) : The manufacture, sale and distribution of drugs in the country are regulated under the provisions of Drugs & Cosmetics Act, 1940 and Rules, 1945. The regulatory control over the manufacture, sale and distribution of drug in the country is exercised through a system of licensing and inspection by the State Licensing Authorities (SLAs) appointed by respective State Governments. The SLAs are legally empowered to take action in case of violation of the condition of Licence.

The Government has taken measures including strengthening of legal provisions, workshops and training programmes for manufacturers and regulatory officials and measures such as risk based inspection. As per the information received from various State/UTs Drugs Controllers, the enforcement actions carried out in terms of samples tested, number of drugs samples declared sub-standard and spurious/ adulterated during the last three years are as below:

Year	No. of drugs samples tested	No. of drugs samples declared not of standard quality	No. of drugs samples declared spurious/ adulterated	No. of prosecutions	No. of persons arrested
2018-19	79,604	2,549	205	484	153
2019-20	81329	2497	199	421	220
2020-21	84874	2652	263	236	164
